

HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

Endt. ROC. No. 125/SO/2025

Dated: 15.07.2025

Gazette W.No.28, dated 11.07.2025.

(Notification No.5/SO/2025)

"COMMUNICATED"


REGISTRAR GENERAL

To

1. The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the Gazette in Official website of High Court.]
5. All the Unit Heads in the State of Andhra Pradesh.
6. All the Officers, High Court of Andhra Pradesh.
7. All the Section Heads, High Court of Andhra Pradesh.
8. The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
9. The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
10. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
11. The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
12. The Advocate General, State of Andhra Pradesh, Amaravati.
13. The President, Bar Association, High Court of Andhra Pradesh.
14. Spare.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
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W.No.28

AMARAVATI, FRIDAY, JULY 11, 2025

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PART II - MISCELLANEOUS NOTIFICATIONS OF INTEREST TO THE PUBLIC

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NOTIFICATIONS BY HEADS OF DEPARTMENTS Etc.,
HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

AMENDMENT TO RULES ON APPELLATE SIDE - INSERTION OF RULE 70 (1-A) (i), (ii) AND (iii)) AFTER RULE 70 (1) OF APPELLATE SIDE RULES - NOTIFIED.

ROC.No.125/SO/2025.

DATED: 20.06.2025.

NOTIFICATION No.5/SO/2025

Under the provisions of Section 122 of the Code of Civil Procedure, 1908, the High Court of Andhra Pradesh has made the following draft amendment by Insertion of Rule 70 (1-A) (i), (ii) and (iii)) to Appellate side Rules, and publish information of the persons interested. It is notified that the said draft amendment as suggested by the Hon'ble Rule Committee have been tentatively accepted by the Full Court of Hon'ble Judges.

It is further notified that any objections and suggestions to the said draft amendment received by the High Court from any person within a period of two weeks from the date of publication of this Notification in the Andhra Pradesh Gazette, will be considered by the High Court. Thereafter, the said draft amendment in the light of the proposed objections or suggestions from any person, considered by the High Court will be forwarded to the State Government for approval under Section 126 of Code of Civil Procedure, 1908. No objections or suggestions to the draft amendment will be received by the High Court after the aforesaid period.

AMENDMENT

Insertion of following Rule 70 (1-A) (i), (ii) and (iii)) after Rule 70 (1) to Appellate side Rules as under:

70 (1-A) When a person is entitled to obtain a copy of Interim order/Final order/Docket order/ Judgment and Decree in the custody of the Court, he may present an application online through the official website of High Court of Andhra Pradesh through the advocate-on-record or through the authorized/licensed Clerk for Certified copy.

Provided, the Advocate on record and the authorized/licenced clerk have registered in the manner prescribed in the official website of High Court of Andhra Pradesh.

- (i) The application shall set out the name of the applicant, his position in the case and a description of the order of which a copy is required and pay a uniform amount of Rs.25/- for each Copy application.
- (ii) The Certified copy shall be communicated to the registered Mail Address of the applicant.
- (iii) The date of communication of Certified Copy of the order shall be construed as delivery date of certified copy for the purpose of calculation of limitation.

Y.V.S.B.G. PARDHA SARADHI,
Registrar General.